

**THE HIGH COURT OF MEGHALAYA
SHILLONG**

STANDING ORDER NO.9 OF 2014

Dated April 15, 2014

In all undated pending cases which are awaiting disposal in this Court due to pendency of other cases pending before other Courts, a reminder shall be issued in every quarter by the Registry of this Court to the Registry of such Courts, seeking information as to the disposal of such cases.

CHIEF JUSTICE

Memo.No.HCM/III/16/2014/300

Dated April 15, 2014

Copy for information to:-

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The Private Secretary to Hon'ble Mr. Justice T.NK. Singh, High Court of Meghalaya, Shillong.
3. The Private Secretary to Hon'ble Mr. Justice S.R Sen, High Court of Meghalaya, Shillong.
4. The Registrar, High Court of Meghalaya, Shillong.
5. The Deputy Registrar, Judicial, High Court of Meghalaya, Shillong.
6. The Assistant Registrar, Judicial, High Court of Meghalaya, Shillong, to circulate the same in the Judicial Section.
7. The System Analyst, High Court of Meghalaya, Shillong.
- ✓ 8. Office File.


15/4/14
REGISTRAR GENERAL